

(51)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

RA 325/2000
in
OA 1991/1997

New Delhi this 10th day of October, 2000
Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Sh. S. A. T. Rizvi, Member (A)

1. Sh. Arjan Singh
S/O Sh. Avadh Bihari Singh
976, Baba Kharak Singh Marg,
New Delhi-1
2. Sh. Balwant Singh
S/O Sh. Jiwan Singh
D/1043, Ward No. 8,
Mehrauli, New Delhi-30
3. Sh. S. K. Arora,
S/O Late Sh. Radha Krishan Arora,
61/28, Kali Badi Marg,
Delhi Improvement Zone Area,
New Delhi-1
4. Sh. M. L. Manak,
S/O Sh. D. R. Manak,
B-2-A/102, Janakpuri,
New Delhi-18

..Applicants

Versus

1. Union of India through
Secretary,
Ministry of Urban Affairs and
Employment, Nirman Bhawan,
New Delhi.
2. Land & Development Officer,
Land & Development Office,
Ministry of Urban Affairs and
Employment, Nirman Bhawan,
New Delhi.
3. Department of Personnel and
Training, through Secretary,
North Block, New Delhi.
4. Sh. Chaman Lal
S/O Sh. Ram Khelawan,
working as Overseer in Land &
Development Office,
M/O Urban Affairs and Employment
and residing at Qr. No. 34-L,
Central Govt. Housing Complex,
Vasant Vihar, New Delhi.
5. Sh. S. K. Malik S/O Sh. Udayvir Singh,
working as Overseer in L&D Office
and residing at 8/827, Daya Nand
Nagar, Gali No. 2, Bahadurgarh,
District Jhajjar.

.. Respondents

O R D E R (By Circulation)

(52)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

One of the applicants in OA 1991/1997 has filed Review Application 325/2000 praying for review of the order dated 4.8.2000 and to permit him to place the relevant facts before the Tribunal and to re-argue the case.

2. We have carefully considered the submissions made by the applicant in the Review Application. He has tried to explain as to why none had appeared for the applicants ^{was} when the case was listed for hearing and the order passed on 4.8.2000. That order is a reasoned order and has dealt with the claims of the applicants, as seen from the pleadings and documents on record.

3. In the above circumstances, as none of the grounds as provided under Order 47 Rule 1 CPC read with Section 22(3) (f) of the Administrative Tribunals Act, 1985, exists justifying the prayer in the Review Application, RA 325/2000 is rejected.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

'SRD'